

Statement

| Sl. No. | Name of the Bank | Date of occurrence | Amount involved (Rs. in lakhs) | No. of persons arrested |
|---------|---|--------------------|--------------------------------|-------------------------|
| 1. | State Bank of India (Evening Branch), Greater Kailash, Delhi Circle, Delhi. | 14.3.85 | 4.19 | ... |
| 2. | Union Bank of India, Anand Niketan Branch, Delhi. | 4.3.85 | 0.45 | ... |
| 3. | Bank of India, New Friends Colony, New Delhi. | 21.5.85 | Nil | ... |
| 4. | Vijaya Bank, Chandni Chowk Delhi. | 4.6.85 | Nil | ... |
| 5. | New Bank of India, Masjid Moth, Panchasheel Enclave, New Delhi. | 10.7.85 | 3.02 | ... |
| 6. | Bank of India, Chittaranjan Park, New Delhi. | 21.8.85 | 4.19 | ... |
| 7. | Indian Bank, Safdarjang Enclave, New Delhi. | 4.10.85 | 2.88 | ... |

[English]

Collaboration Between India and West Germany

1924. SHRI B.V. DESAI : Will the Minister of COMMERCE be pleased to state :

(a) whether the liberalisation in the economic policies and the pragmatic attitude of Government to wards the foreign investment have encouraged German companies to increase their involvement in India;

(b) if so, the extent to which the trade between India and West Germany have been increased; and

(c) the fields in which collaboration between the two countries is being further strengthened ?

THE MINISTER OF COMMERCE (SHRI ARJUN SINGH) : (a) to (c) Indo-FRG trade increased from Rs. 1443 crores

in 1983-84 to Rs. 1717 crores in 1984-85 (provisional). There has of late been considerable interest evinced by countries like the Federal Republic of Germany in exploring possibilities and opportunities for technology transfer and industrial collaboration including joint ventures with Indian enterprises. The major areas of collaboration between India and FRG so far cover product groups like machinery, chemicals and pharmaceuticals.

Adoption of Girijan Settlement by Nationalised Banks to promote Rural Development

1925. DR. K.G. ADIYODI : Will the Minister of FINANCE be pleased to state :

(a) whether the nationalised banks adopt Girijan Settlement so as to promote rural developments; and

(b) if so, the main features of assistance provided to the Girijans, the rate of interest and number of settlements adopted during the last three years, State-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b). Reserve Bank of India has reported that it does not have information regarding the adoption of Girijan settlements by banks. The commercial banks have a scheme of village adoption for intensive financing of adopted villages. This would cover intensive financing of settlements with predominant Girijan population also. Girijans can also avail of assistance under specific schemes such as the Differential Rate of Interest Scheme, the Integrated Rural Development Programme etc. The Rate of Interest under the DRI Scheme is 4 percent per annum. Under the IRDP while the normal rate of interest is 10 percent beneficiaries who are eligible for assistance under the DRI Scheme are charged interest at the DRI rate of 4 percent per annum. Simplification of applications forms liberalisation of margin and security requirements, post lending guidance etc. are some of the measures banks have taken to increase the flow credit to weaker sections. Banks have been advised to ensure that 10 percent of their total outstanding advances should be in favour of weaker sections.

Proposal for Abolition of Export Duty on Chrome-Ore

1926. SHRI RADHAKANTA DIGAL : Will the Minister of COMMERCE be pleased to state :

(a) whether some proposals have come from different sectors for the abolition of export duty on chrome-ore ;

(b) if so, sector from which such proposal have come; and

(c) if so, Government's reaction to the proposals and the steps taken in this regard ?

THE MINISTER OF COMMERCE (SHRI ARJUN SINGH) : (a) to (c) : The export duty on Chrome-ore and concentrates has been abolished with effect from 17th March, 1985. There is, therefore, no question of receiving proposals from any sector on

abolition of export duty on Chrome Ore, or the Government reacting thereto.

Export of Handicrafts, Carpets and Jewellery to Gulf Countries

1927. SHRI V.S. VIJAYARAGHAVAN: Will the Minister of TEXTILES be pleased to state :

(a) whether silk, handicrafts, carpets, jewellery, etc. are being exported to the Gulf countries;

(b) if so, the value of such exports during the past three years, with year-wise, country wise and item-wise break-up; and

(c) the steps being taken and the special incentives, if any, being offered to the exporters to increase export as well as increase the items of export to these countries ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN) : (a) Yes, Sir.

(b) Statements I & II prepared on the basis of available data upto 1982-83 are given below.

(c) No special incentives are offered to the exporters exporting to Gulf countries. However, steps taken to increase export to these countries are as follows :—

(i) A sales-cum-study team visited Soudi Arabia, Bahrain and Dubai during February, 1982 to explore market potential for handicrafts including hand knotted carpets.

(ii) A special exhibition of handicrafts was held at Doha during 1984. Another exhibition of handicrafts was held in Kuwait in October 1985. In these exhibitions silk scarves, stoles and brocades were also exhibited and sold.

(iii) Gold jewellery exhibitions have been held in Kuwait, Dubai, Doha, Abudhabi in the last 3 years.